

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 2477 of 2020

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Manisha Tudu ... .. Petitioner  
Versus  
The State of Jharkhand ... .. Opp. Party  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Ashok Kr. Jha, Advocate  
For the Opp. Party : Ms. Nehala Sharmin, A.P.P.  
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02/26.06.2020 Heard Mr. Ashok Kr. Jha, learned counsel for the petitioner and Ms. Nehala Sharmin, learned A.P.P. for the State.

Petitioner has prayed for grant of anticipatory bail, as she is apprehending her arrest in connection with Itki P.S. Case No. 68 of 2019.

It has been alleged that the elder brother of the informant committed suicide. A suicide note was recovered which disclosed that the marriage of the deceased was solemnized with the petitioner and in the next morning it came to light that the petitioner had fled away with another person. It has further been alleged that she returned but the entire episode was humiliating for the deceased who become depressed and took the extreme step of ending his life.

Mr. Ashok Kr. Jha, learned counsel for the petitioner submits that a nuisance was created after solemnization of the marriage from the side of the bridegroom and there was a demand of cash of Rs. 15,00,000/- made which resulted in the petitioner leaving her matrimonial house. Learned counsel submits that in either of the circumstances the petitioner cannot be said to have abetted the suicide committed by the brother of the informant.

Even if it is assumed that what has been stated in the First Information Report with respect to the suicide note of the deceased being true the petitioner eloping with another boy after solemnization of the marriage was not at all justifiable as such act could have been avoided or executed prior to her marriage but even then it cannot be construed to be a case of abetment. There may be varied reasons for the petitioner to have left her matrimonial house and that too on the very

next day of the marriage and even in case of elopement or for the reason of demand of huge amount of money the same could not be construed to be an act which forced the elder brother of the informant to commit suicide.

In such circumstance, therefore, I am inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and on such surrender, she shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, XIth, Ranchi, in connection with Itki P.S. Case No. 68 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application is allowed.

*(Rongon Mukhopadhyay, J.)*